

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 104**

**C.P. (IB) No. 61/Chd/Hry/2023**

**IN THE MATTER OF:**

**Bank of Maharashtra through Nitin Narang** ... **Applicant**

**Versus**

**Jai Bhagwan Saini** ... **Personal Guarantor**

**Under Section: 95, IBC 2016**

**Order delivered on 16.07.2024**

**CORAM:**

**SHRI. UMESH KUMAR SHUKLA,**  
**HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,**  
**HON'BLE MEMBER (J)**

**PRESENT:**

**For the Applicant** : Mr. Viren Shama, Advocate

**For the Personal Guarantor** : None

**ORDER**

Despite repeated calls, none appears on behalf of the Personal Guarantor. It seems that the Personal Guarantor does not want to file any objection against the report, therefore, respondent-Personal Guarantor is proceeded against *ex parte*. List on 22.08.2024 for *ex parte* arguments.

Sd/-

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**(UMESH KUMAR SHUKLA)**  
**HON'BLE MEMBER (T)**

**(HARNAM SINGH THAKUR)**  
**HON'BLE MEMBER (J)**